

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL Nos.E/57243 & 57244/2013-EX[DB]

(Arising out of Order-in-Original No. MP (Dem-149, 150/2010 & 48/2011)
05, 06 & 07 of 2013 dated 23/01/2013 passed by Commissioner of
Customs, Central Excise & Service Tax, Allahabad)

M/s Kiran Agencies Pvt. Ltd. &

Jain Traders,

Appellants

Vs.

Commissioner of Customs, C.E. & S.T., Allahabad

Respondent

Appearance:

A letter on record,	for Appellant
Shri Sandeep Kumar Singh, Deputy Commissioner (AR),	for Respondent

CORAM:

Hon'ble Smt. Archana Wadhwa, Member (Judicial)
Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing	:	25/02/2019
Date of Decision	:	25/02/2019

FINAL ORDER NO-**70373-70374 / 2019**

Per: Archana Wadhwa

On matter being called, our attention stands brought to the letter written by Advocate submitting that the Tribunal has vide its Final Order No.53373-53389/2014 dated 19.08.2014, arising out of the same impugned orders, has remanded the other connected matter for fresh adjudication. As such, the present appeals may also be remanded, so as to be re-adjudicated alongwith the earlier remanded matters.

2. Learned A.R. appearing for the revenue accepted the above factual contentions.

3. In view of the above, we remand the present two appeals also in terms of the earlier Final Order referred (supra).

(Dictated in Court)

(Anil G. Shakkarwar)
Member (Technical)

(Archana Wadhwa)
Member (Judicial)

akp